

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of the Meeting NC-V held on 13.03.2008

The Meeting No. 48/AM-08 for the licensing year 2007-08 to consider the cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Textiles and Leather was held on 13.03.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No.	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, I.A	DIPP
2.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
3.	Sh. Pramod Kumar, Tech. Officer	DOR
4.	Sh. Kuldeep Singh, Assistant Director	DC (MSME)
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

At the outset the Minutes of NC meeting No. 47/AMO8 held on 28.02.2008 were ratified. Thereafter Agenda for individual cases for Meeting No. 48/AM08 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

MEETING NUMBER : 48/84-ALC3/2007 MEETING DATE : 13.03.2008

Online agenda cases

1	Case No.:6/45/84-ALC3/2007	Party Name:HANUMAN WEAVING FACTORY,	Meet No/Date:48/84-ALC3/2007 13.03.2008	Status: Deferred
	HQ File : 01/84/050/00243/AM08/	RLA File : 07/24/040/00784/AM04/	Lic.No/Date:0710028502 01.04.2004	Defer Date: 10.04.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that reply called for from R.A is still awaited. It was therefore decided to await the same and defer the case for re-listing on 10.04.2008.			

2	Case No.:7/45/84-ALC3/2007	Party Name:KLASS INTERNATIONAL,	Meet No/Date:48/84-ALC3/2007 13.03.2008	Status: Deferred
	HQ File : 01/84/050/00244/AM08/	RLA File : 07/24/040/00095/AM05/	Lic.No/Date:0710029472 18.05.2004	Defer Date: 10.04.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that reply called for from R.A is still awaited. It was therefore decided to await the same and defer the case for re-listing on 10.04.2008.			

3	Case No.:8/45/84-ALC3/2007	Party Name:KABADI CHICKNAGUSA & SONS	Meet No/Date:48/84-ALC3/2007 13.03.2008	Status: Deferred
	HQ File : 01/84/050/00245/AM08/	RLA File : 07/24/040/00123/AM05/	Lic.No/Date:0710029918 04.06.2004	Defer Date: 10.04.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that reply called for from R.A is still awaited. It was therefore decided to await the same and defer the case for re-listing on 10.04.2008.			

4	Case No.:10/45/84-ALC3/2007	Party Name:KABADI CHICKNAGUSA & SONS	Meet No/Date:48/84-ALC3/2007 13.03.2008	Status: Deferred
	HQ File : 01/84/050/00247/AM08/	RLA File : 07/24/040/00566/AM05/	Lic.No/Date:0710034773 15.12.2004	Defer Date: 10.04.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that reply called for from R.A is still awaited. It was therefore decided to await the same and defer the case for re-listing on 10.04.2008.			

5	Case No.:11/45/84-ALC3/2007	Party Name:KABADI CHICKNAGUSA & SONS	Meet No/Date:48/84-ALC3/2007	Status: Deferred
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		13.03.2008	
HQ File : 01/84/050/00248/AM08/	RLA File : 07/24/040/00272/AM06/	Lic.No/Date:0710039104 13.07.2005	Defer Date: 10.04.2008
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that reply called for from R.A is still awaited. It was therefore decided to await the same and defer the case for re-listing on 10.04.2008.			

6	Case No.:13/45/84-ALC3/2007	Party Name:SRF POLYMERS LIMITED	Meet No/Date:48/84-ALC3/2007 13.03.2008	Status: Deferred
	HQ File : 01/84/050/00250/AM08/	RLA File : 04/24/040/00477/AM06/	Lic.No/Date:0410076949 12.12.2005	Defer Date: 10.04.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that reply called for from R.A is still awaited. It was therefore decided to await the same and defer the case for re-listing on 10.04.2008.			

7	Case No.:314/24/84-ALC3/2007	Party Name:TARA LOHIA PVT.LTD.	Meet No/Date:48/84-ALC3/2007 13.03.2008	Status: Approved
	HQ File : 01/84/050/00130/AM07/	RLA File : 02/24/040/00078/AM07/	Lic.No/Date:0210090288 15.06.2006	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -			
	(i) The import item at S.No.1 i.e Woven insulation product cloth (Aluminized) may be allowed @ 0.38 Sq mtrs./Pair.			
	(ii) The import item at S.No.2 i.e Woven insulation product cloth (Aluminized) may be allowed @ 0.40 Sq mtrs./Pair.			
	The GSM shall match on both side.			
	The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.			

8	Case No.:59/36/83-ALC1/2006	Party Name:SRF LIMITED	Meet No/Date:48/84-ALC3/2007 13.03.2008	Status: Approved
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	HQ File : 01/83/050/00952/AM07/	RLA File : 04/24/040/00233/AM07/	Lic.No/Date:0410085944 27.11.2006	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has been transferred from DES-IV (ALC-I) after considering the matter in several meetings. The Committee considered this case and after detailed deliberations in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 5% wastage on import items as detailed below: -</p> <p>(i) The import item at S.No.1 i.e Polyester Industrial Yarn of relevant denier may be allowed 35328 Kgs.</p> <p>(ii) The import item at S.No.2 i.e Nylon 66 Industrial Yarn of relevant denier may be allowed 14285 Kgs.</p> <p>The description of export item may be amended to read as “ Unprocessed belting fabrics containing 71% Polyester Industrial Yarn and 29% Nylon 66 Industrial Yarn”.</p> <p>The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

	Case No.:35/45/84-ALC3/2007	Party Name:STYLEMAN TEXTILES PRIVATE LTD.,	Meet No/Date:48/84-ALC3/2007 13.03.2008	Status: Deferred
9	HQ File : 01/84/050/00272/AM08/	RLA File : 32/24/040/00005/AM08/	Lic.No/Date:3210035342 04.05.2007	Defer Date: 10.04.2008
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that information/documents called for from firm vide DGFT letter dated 03.03.2008 is still awaited. It was therefore decided to await the same and defer the case for re-listing on 10.04.2008.</p>			

	Case No.:3/38/85-ALC3/2007	Party Name:WILLIAM GOODACRE & SONS INDIA PVT.LTD.,	Meet No/Date:48/84-ALC3/2007 13.03.2008	Status: Deferred
10	HQ File : 01/85/050/00135/AM08/	RLA File : 10/24/040/00162/AM08/	Lic.No/Date:1010028345 03.01.2008	Defer Date: 10.04.2008
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that information/documents called for from firm vide DGFT letter dated 03.03.2008 is still awaited. It was therefore decided to await the same and defer the case for re-listing on 10.04.2008.</p>			

11	Case No.:1/45/84-ALC3/2007	Party Name:PONN SANGER EXPORTS,	Meet No/Date:48/84-ALC3/2007 13.03.2008	Status: Deferred
	HQ File : 01/84/050/00238/AM08/	RLA File : 32/24/040/00072/AM08/	Lic.No/Date:3210037105 25.01.2008	Defer Date: 10.04.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was therefore decided to await comments from them and defer the case for re-listing on 10.04.2008.			

12	Case No.:2/45/84-ALC3/2007	Party Name:NIRAGA TEXTILES,	Meet No/Date:48/84-ALC3/2007 13.03.2008	Status: Approved
	HQ File : 01/84/050/00239/AM08/	RLA File : 32/24/040/00073/AM08/	Lic.No/Date:3210037143 04.02.2008	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -</p> <p>(i) The import item at S.No.1 i.e 100% cotton knitted fabric may be allowed 834 Kgs.</p> <p>(ii) The import item at S.No.2 i.e 95% cotton 5% Polyester knitted fabric may be allowed 317 Kgs.</p> <p>The total weight 1101.30 Kgs. of the items of import shall be accounted for in the export items from S.No. 1 to 11.</p> <p>The GSM shall match on both side.</p> <p>The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

13	Case No.:3/45/84-ALC3/2007	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:48/84-ALC3/2007 13.03.2008	Status: Approved
	HQ File :	RLA File :	Lic.No/Date:3510022818	

	01/84/050/00240/AM08/	35/24/040/00050/AM08/	05.02.2008	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -</p> <p>(i) The import item at S.No.1 i.e Polyester Firmament Yarn may be allowed with 1% wastage.</p> <p>(ii) The import item at S.No.2 i.e Polyester Staple Fibre may be allowed with 5% wastage.</p> <p>The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

	Case No.:1/48/84-ALC3/2007	Party Name: SUPER TANNERY LIMITED,	Meet No/Date: 48/84-ALC3/2007 13.03.2008	Status: Deferred
14	HQ File : 01/84/050/00375/AM08/	RLA File : 06/24/040/00039/AM08/	Lic.No/Date: 0610012947 26.02.2008	Defer Date: 10.04.2008
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link the relevant earlier file wherein similar case of the firm has already been decided by Norms Committee. The case stands deferred for re-listing on 10.04.2008.</p>			

	Case No.:2/48/84-ALC3/2007	Party Name: SUPER TANNERY LIMITED,	Meet No/Date: 48/84-ALC3/2007 13.03.2008	Status: Deferred
15	HQ File : 01/84/050/00376/AM08/	RLA File : 06/24/040/00040/AM08/	Lic.No/Date: 0610012948 26.02.2008	Defer Date: 10.04.2008
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link the relevant earlier file wherein similar case of the firm has already been decided by Norms Committee. The case stands deferred for re-listing on 10.04.2008.</p>			

16	Case No.:3/48/84-ALC3/2007	Party Name: G.R.CORPORATION	Meet No/Date: 48/84-ALC3/2007 13.03.2008	Status: Deferred
	HQ File : 01/84/050/00377/AM08/	RLA File : 06/24/040/00041/AM08/	Lic.No/Date: 0610012954 28.02.2008	Defer Date: 10.04.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that application in this case has not been received so far. It was decided to await the same and defer the the case for re-listing on 10.04.2008.

Manually generated agenda cases

Case No.991	M/s.Binayakia Vastra Nirman Pvt. Ltd.
NC 48/08 dt. 13.03.2008	F.No. 01/84/162/819/AM-07/DES-V
Ratification of input output norms against Advance Authorization No. 0810060430 dt. 17.10.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of re-vised written comments of TC, Mumbai conveyed vide their letter No.18/2610/07/EP-II/51 dated 08.02.2008 in partial modification of its earlier decision taken on 08.03.2007 as detailed below: -

S. No	Export item	Import item	Qty. allowed per Pc of export product
1	Fire Resistant Coverall	Woven fabric of synthetic staple fibres, containing 85% or more synthetic staple fibres. Width – 60” {Polyamide (Aramid) 92% Nomex, 5% Kevlar, & 3% P140}	4.129 Sq. mtr.

The quality of fabric used in the export products should conform with the quality of fabric imported in terms of GSM, fibre composition and special finish (if any) imparted to the fabric.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.992	M/s. Internatioal Design and Trade
NC 48/08 dt. 13.03.2008	F.No. 01/84/162/355/AM-08/DES-V
Ratification of input output norms against Advance Authorization No. 0310431883 dt. 06.06.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of written comments of TC, Mumbai conveyed vide their letter No.18/2820/07/EP-II/27 dated 01.10.2007 as detailed below: -

S. No	Export item	Import item	Qty. allowed per Pc of export product
1	Dyed Men's Long Sleeves shirts	97% cotton 3% spandex poplin dyed cuttable 56”	2.13 Sq. mtr.

The quality of fabric used in the export products should conform with the quality of fabric imported in terms of GSM, fibre composition and special finish (if any) imparted to the fabric.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions. They have to find out the style no. and monitor the same by imposing Style No. on export side.

Case No.993	M/s. Faze Three Ltd.
NC 48/08 dt. 13.03.2008	F.No. 01/84/50/137/AM-07/DES-V
Ratification of input output norms against Advance Authorization No. 0310384716 dt. 14.06.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that this case has already been decided by NC on the basis of report furnished by a team of officers, who had visited the units of the firm. Therefore, Committee decided that no review in this case is possible. Hence, decided to maintain the status quo.

Firm may be informed accordingly.

Case No.994	M/s. Faze Three Ltd.
NC 48/08 dt. 13.03.2008	F.No. 01/84/50/23/AM-07/DES-V
Ratification of input output norms against Advance Authorisation No. 0310384716 dt. 20.04.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that this case was rejected by NC due to non-submission of information/documents called for by a team of officers (during visit), who had visited the units of firm at Panipat. Now, firm have submitted the details. It was therefore decided to refer all the documents to DC (MSME) for their examination and comments. The case stands deferred for re-listing on 10.04.2008.

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Case No.995	M/s. Faze Three Ltd.
NC 48/08 dt. 13.03.2008	F.No. 01/84/50/1089/AM-06/DES-V
Ratification of input output norms against Advance Authorisation No. 0310370594 dt. 09.03.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that this case was rejected by NC due to non-submission of information/documents called for by a team of officers (during visit), who had visited the units of firm at Panipat. Now, firm have submitted the details. It was therefore decided to refer all the documents to DC (MSME) for their examination and comments. The case stands deferred for re-listing on 10.04.2008.

Case No.996	M/s. Faze Three Ltd.
NC 48/08 dt. 13.03.2008	F.No. 01/84/162/122/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No. 0310425137 dt. 30.03.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that this case was rejected by NC due to non-submission of information/documents called for by a team of officers (during visit), who had visited the units of firm at Panipat. Now, firm have submitted the details. Written comments received from TC, Mumbai vide their letter dated 10.03.2008 were taken on record. It was decided to refer all the documents to DC (MSME) for their examination and comments. The case stands deferred for re-listing on 10.04.2008.

Case No.997	M/s. Faze Three Ltd.
NC 48/08 dt. 13.03.2008	F.No. 01/84/50/820/AM-06/DES-V
Ratification of input output norms against Advance Authorisation No. 0310373227 dt. 24.03.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that this case was rejected by NC due to non-submission of information/documents called for by a team of officers (during visit), who had visited the units of firm at Panipat. Now, firm have submitted the details. It was therefore decided to refer all the documents to DC (MSME) for their examination and comments. The case stands deferred for re-listing on 10.04.2008.

Case No.998	M/s. Faze Three Ltd.
NC 48/08 dt. 13.03.2008	F.No. 01/84/50/808/AM-06/DES-V
Ratification of input output norms against Advance Authorisation No. 0310372516 dt. 21.03.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that this case was rejected by NC due to non-submission of information/documents called for by a team of officers (during visit), who had visited the units of firm at Panipat. Now, firm have submitted the details. It was therefore decided to refer all the documents to DC (MSME) for their examination and comments. The case stands deferred for re-listing on 10.04.2008.

Case No.999	M/s. Charnakattu Coir Manufacturing Co. Pvt. Ltd.
NC 48/08 dt. 13.03.2008	F.No. 01/84/162/1165/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No. 1010028413 dt. 08.01.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that information/documents called for from firm vide DGFT letter dated 03.03.2008 is still awaited. It was therefore decided to await the same and defer the case for re-listing on 03.04.2008.

Case No.1000	M/s. RR Leather Products Pvt. Ltd., Chennai.
NC 48/08 dt. 13.03.2008	F.No. 01/84/50/063/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No. 0410089613 dt. 25.5.2007.	
RLA, Chennai. Ref. No.04/24/40/062/AM08.	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O No.37(5)/70/07-08/Hosiery dated 25.02.2008 as detailed below: -

Export Product	Export Qty.	Import Item	Qty. allowed per Pc.
Mens Woollen Jackets 80% Wool, 10% Nylon & 10% Polyester. Style No. 3432269B	402 Pcs.	Wool Fabric Poldo 80% Wool, 10% Nylon & 10% Polyester , Color – Black.	3.24 Sq. Mtrs.
		Outer Lining 100% Polyester Woven printed Fabric	2.44 Sq. Mtrs.
		Non-Woven Interlining Fusible, 100% Polyester.	1.07 Sq. Mtrs.
		100% Polyester Tape – 1 Inch.	3.00 Meters.
		Metal Zipper	One Pc.
		Hanger	One Pc.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side.

Case No.1001	M/s. RR Leather Products Pvt. Ltd., Chennai.
NC 48/08 dt. 13.03.2008	F.No. 01/84/50/058/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No. 0410089545 dt. 22.5.2007.	
RLA, Chennai. Ref. No.04/24/40/056/AM08.	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O No.37(5)/39/07-08/Hosiery dated 25.02.2008 as detailed below: -

Export Product	Export Qty.	Import Item	Qty. allowed per Pc.
Men's Woollen Jacket 80% Wool, 10% Nylon & 10% Polyester. Style No. 3422295B	3012 Pcs.	Wool Fabric Poldo 80% Wool, 10% Nylon & 10% Polyester Color – Charcoal (for 1008 Pcs.)	3.29 Sq. Mtrs.
		Wool Fabric Polodo 80% Wool, 10% Nylon & 10% Polyester Color – Black. (for 2004 Pcs).	3.29 Sq. Mtrs.
		Outer Lining 100% Polyester Woven Fabric	2.31 Sq. Mtrs.
		Non Woven Interlining Fusible 100% Polyester.	1.60 Mtrs.
		100% Polyester Tape – 1 Inch.	4.10 Meters.
		Buttons	7 Nos.
		Hanger	One Pc.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side.

Case No.1002	M/s. Sabare International Ltd., Karur.
NC 48/08 dt. 13.03.2008	F.No. 01/84/50/659/AM-06/DES-V
Ratification of input output norms against Advance Authorisation No.3210031286 dated 3.1.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O No.37(5)/129/07-08/Hosiery dated 13.03.2008 as detailed below: -

Export Product	Export Qty.	Import Item	Qty. allowed
Hem Stitch Linen Cotton Dyed madeups (Napkin, Place mat runner, Table Cloth, Valance, Tier) made of 55% Linen 45% Cotton fabric	145741 Pcs.	Hem Stitch Linen Cotton Dyed madeups Table Cloth Napkin Runner Placemat without Washing Ironing Panels made of 55% Linen 45% Cotton	147200 Pcs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.1003	Recd. from PC-IV Section, DGFT, New Delhi.
NC 48/08 dt. 13.03.2008	F.No. 01/84/162/1221/AM-08/DES-V
Clarification regarding grant of Credit to items not specified in DEPB rate list.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to transfer the case to DEPB Committee in Dak stage for their consideration, as Norms Committee has no role to play in this case.

Case No.1004	M/s. Color Lines Incorporated.
NC 48/08 dt. 13.03.2008	F.No. 01/84/50/165/AM-06/DES-V
Ratification of input output norms against Advance Authorisation No. 0710038241 dt. 01.06.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O No.37(5)/127/07-08/Hosiery dated 11.03.2008 as detailed below: -

Export item	Export Qty.	Import Product	Qty. allowed
Girls Pinnafor made from 100% cotton 14W corduroy fabric, GSM-280+/-10% (Style No. WF 605)	5373 Pcs.	100% Cotton 14 W Corduroy fabric , GSM -280+/-10%	0.74 Sq. Mtrs./Pc
Girls dress made from 100% cotton 14W corduroy fabric, GSM-280+/-10% (Style No. W5AG-SET-3MV)		100% Cotton 16W corduroy fabric GSM -280+/-10%	0.71 sq mtrs./Pc

The GSM shall match on both the side.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side.

Case No.1005	M/s. Deva Exports, Agra
NC 48/08 dt. 13.03.2008	F.No. 01/84/162/1095/AM-08/DES-V
Grant of DEPB on post export basis.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to transfer the case to DEPB Committee/PRC in Dak stage for their consideration, as Norms Committee has no role to play in this case.

Case No.1006	M/s. Scorpions Apparels Pvt. Ltd., Faridabad.
NC 48/08 dt. 13.03.2008	F.No. 01/84/162/969/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No.0510209749 dated 28.09.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and comments are awaited from them. It was therefore decided to await the same and defer the case for re-listing on 10.04.2008.

Case No.1007	M/s. Scorpions Apparels Pvt. Ltd., Faridabad.
NC 48/08 dt. 13.03.2008	F.No. 01/84/162/970/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No.0510210927 dated 23.10.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and comments are awaited from them. It was therefore decided to await the same and defer the case for re-listing on 10.04.2008.

Case No.1008	M/s. R.R. Fashion Fabrics, Chennai.
NC 48/08 dt. 13.03.2008	F.No. 01/84/162/1155/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No.0410092795 dated 19.12.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not submitted the information/documents called for by DC (MSME) vide letter dated 20.02.2008, in absence of which it is not possible to compute the requirement of inputs for the export product asked for. In view of this, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.1009	M/s. The Bombay Dyeing & Mfg. Co. Ltd., Mumbai.
NC 48/08 dt. 13.03.2008	F.No. 01/84/162/1153/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No.0310455616 dated 28.12.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and comments are awaited from them. It was therefore decided to await the same and defer the case for re-listing on 27.03.2008.

Case No.1010	M/s. Usha Fabs Pvt. Ltd., Gurgaon.
NC 48/08 dt. 13.03.2008	F.No. 01/84/162/1100/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No.0510213740 dated 18.12.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O No.37(5)/111/07-08/Hosiery dated 10.03.2008 as detailed below: -

Export Product	Export Qty.	Import Item	Qty. allowed
Ladies Blouse made of 100% Cotton Fabric & 100% Polyester Satin Strip Fabric (Neck Yoke/Waist Belt & Bottom/Hem) Style No. 7006	7440 Pcs.	100% Polyester Satin Fabric GSM 70 +/- 10% variation.	0.48 Sq Meter./Pcs

The GSM shall match on both the side.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side.

Case No.1011	M/s. Richa & Co., New Delhi.
NC 48/08 dt. 13.03.2008	F.No. 01/84/162/967/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No.0510210267 dated 9.10.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that firm have requested for change of export product from Girls Skirt to Ladies Skirt (falling under SION, J-289) due to human error. The CAD/CAM/Laymarker submitted by the firm was shown to the representatives of technical authority present in the meeting and after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case for changed export product i.e 'Ladies Skirt. Taking cue from SION, J-289, Committee decided to allow the item of import @ 1.60 Sq mtrs./Pc for export item No. 1 and @ 1.75 Sq mtrs./Pc for the export item No. 2 (Style No. WS 8CE5207 MI). Firm have to account for the same against the A/A in question for regularization. The description of export product may be amended accordingly.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side.

Case No.1012	M/s. Shahi Export House, New Delhi.
NC 48/08 dt. 13.03.2008	F.No. 01/84/50/185/AM-06/DES-V
Re-fixation of input output norms against Advance Licence No. 0510159281 dt. 7.6.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009	

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O No.37 (5)/130/07-08/Hosiery dated 13.03.2008 as detailed below: -

Export Product	Export Qty.	Import Item	Qty. allowed
Ladies Jackets made of 75% Viscose 25% Nylon Fabric GSM-190, with 80% Polyester 20% Cotton Fabric GSM 90 and 100% Polyester Fabric GSM 65 Style No. 350273	53000 Pcs.	75% Viscose 25% Nylon Embroidered Fabric GSM 190 +/- 10%.	2.36 Sq. Mtrs./Pc
		80% Polyester 20% Cotton Fabric GSM –90 +/-10%.	2.00 Sq. Mtrs./Pc
		100% Polyester Fabric GSM – 65+/- 10%.	1.22 Sq. Mtrs./Pc

The GSM shall match on both the side.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side.

Case No.1013	M/s. JKM Overseas Pvt. Ltd.
NC 48/08 dt. 13.03.2008	F.No. 01/84/162/189/AM-03/DES-V
Clarification on Policy/Hand Book Procedure on DEPB Scheme.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the sample submitted by the firm to the representative of technical authority from DC (MSME) along with all other documents available in the relevant file for their examination and comments. The case stands deferred for re-listing on 10.04.2008.

Case No.1014	M/s. Paliwal Exports, Panipat
NC 48/08 dt. 13.03.2008	F.No. 01/94/180/1045/AM-08
Endorsement of inputs on Target Plus License.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that subject license for which endorsement of inputs has been sought for has not been issued under Target Plus Scheme. Further, it was also observed that details of relevant manmade filament yarn not given. The export document indicating the name of relevant Man made yarn, man made fibre and man made fabric must be provided for checking as to whether the import items have broad nexus with the export product or not. In view of the above Committee decided not to accept the request of the firm.

Firm may be informed accordingly.

Case No.1015	The wool industry export promotion Council, Mumbai and M/s Aditya Birla Nuvo Ltd, Hoogly.
NC 48/08 dt. 13.03.2008	F.No. 01/84/162/497/AM-08/DES-V
Request for enhancement in the DEPB rates	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that wool industry export promotion Council has submitted the requisite information/details as per format prescribed by the DEPB Committee. It was therefore decided to refer the proposal to DEPB Committee for their consideration.

Outside agenda cases.

Case No.1	M/s. Gala International, (P) Ltd.
NC 48/08 dt. 13.03.2008	F.No. 01/84/162/1125/AM-08/DES-V
Regarding clarification fro import against licences issued under Target Plus Scheme.	

Decision: The Committee considered the case as per agenda alongwith report submitted by the team of officers consisting officers from DGFT, DC (MSME), DIPP, who visited the manufacturing units of M/s. Bhagwati Packaging Company, New Delhi to examine the manufacturing process of various packing materials made from Polymers namely LLDP, LDPE, PP and PVC. The team observed that the material cost of the PP and LDPE is more or less same. The requirement of PP bags is more in high quality products, since transparency and luster is more in PP as compared to other Polymers. In view of the above observations/findings of the team, Committee felt that PP bags can be used as a packing material in the Garment industry where aesthetic look and more transparency is required. Hence, it was decided that Polypropylene (PP) (used for making PP bags that is used as a packing material in the Garment industry) has nexus with the exported products (Garments). PC-I may be informed accordingly for necessary action at their end.

Case No.2	M/s. Nagesh Hosiery Exports Ltd., Ludhiana
NC 48/08 dt. 13.03.2008	F.No. 01/84/162/1125/AM-08/DES-V
Regularization of A/L No. 3310491 dated 11.12.1989.	

Decision: The Committee considered the case as per agenda alongwith relevant papers in CWP No. 9649 of 2007 filed by M/s Nagesh Hosiery Exports Ltd., Ludhiana Vs DGFT before Hon'ble High Court of Punjab and Haryana at Chandigarh. Order dated 31.08.2007 of the Hon'ble Court has been passed allowing the petition and directing DGFT, Ludhiana to issue redemption certificate asked by the petitioner. In this case applicant firm was granted an Advance Licence No. 3310491 dt. 11.12.1989 for import of 1,00,000 mts. Taffeta cloth along with other raw material for a CIF Value of Rs. 54,85,000/- with an obligation to export readymade garments, etc. The said licence was ratified by ALC in its meeting held on 09.09.1991 and the Qty. of Taffeta cloth was reduced from 1,00,000 mtrs to 39,000 mtrs., @ 0.13 mtrs. per garment. In view of High Court Order, the case was accordingly reviewed. The representatives of the technical authorities present in the meeting observed that as per shipping bills details submitted by the firm (available in the relevant file) against the A/L in question the total Qty. of Taffeta cloth accounted for is 81,488 meters (with wastage) only as to determine the Qty. of import to be permitted against firms request for 1,00,000 mtrs. In view of the above Committee in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case by allowing 81,488 meters of Taffeta cloth. Accordingly, the case may be regularized since actual import is less than 81488 mtrs. of Taffeta Cloth.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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